कामिंक, लोक विकास न्याय: रेपेट अंबारय
(कामिंक और प्रदेश सूचना)
यथानिर्देश
नई दिल्ली, 31 जनवरी, 1994

सा.का.भि. 45(व) --- केंद्रीय सरकार, प्राशासनिक प्रशिक्षण अधिनियम, 1985 (1985 का 13) फलं भारत 35 की उपाधि (२) के रूप (व) के नाम प्रति 3-अधारा (१) द्वारा प्रदेश शासिक विभाग के प्रमाण के लिए, एरिक्सन प्रमाण प्रदेश प्रशासनिक प्रशिक्षण (प्रधान, उपाधान तथा सदस्यों के बेतन और भत्ते तथा सेवा की शुरु) नियमालय, 1986 में और प्रायः संबंधित के लिए निम्नलिखित नियम बनायी है ---

1. (१) इन नियमों का नाम हिमाल प्रदेश प्रशासनिक प्रशिक्षण (प्रधान, उपाधान तथा सदस्यों के बेतन और भत्ते तथा सेवा की शुरु) संबंधित नियमालय, 1994 है।

(२) ये नियम, सरकारी राजस्व में प्रकाशित होने की तारीख से प्रभाव समस्त अंबारय।

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MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES
AND PENSIONS
(Department of Personnel, and Training)
NOTIFICATION
New Delhi, the 31st January, 1994
G.S.R. 45(E).—In exercise of the powers conferred by
sub-section (1) read with clause (c) of sub-section (2) of sec-
tion 35 of the Administrative Tribunals Act, 1985 (13 of
1985), the Central Government hereby makes the following
rules further to amend the Himachal Pradesh Administrative
Tribunal (Salaries and Allowances and Conditions of Ser-
vice of Chairman, Vice-Chairman and Members) Rules, 1986,
name:

1. (1) These rules may be called the Himachal Pradesh
Administrative Tribunal (Salaries and Allowances and Condi-
tions of Service of Chairman, Vice-Chairman and Members) Rules, 1994.

(2) They shall come into force on the date of their
publication in the Official Gazette.

2. In rule 3 of the Himachal Pradesh Administrative
Tribunal (Salaries and Allowances and Conditions of Service
of Chairman, Vice-Chairman and Members) Rules, 1986, for
the abbreviation and figures “Rs. 7300-100-7600”, the abbrevi-
ation and figures “Rs. 7300-200-7500-250-8000” shall be substi-
tuted.

[No. A. 11014/3(0)/93-AT]
SARITA PRASAD, Jt. Secy.

Foot note.—The Principal Rules were published vide GSR
1015(E), dated the 22nd August, 1986 in the Gazette of India and subsequently amended vide:

(i) No. GSR-424(E), dated 4-4-1988.
(ii) No. GSR 1046(E), dated 13-12-1989.

[No. 11014/3(ii)/93-AT]
SARITA PRASAD, Jt. Secy.

Foot note.—The Principal Rules were published vide GSR
930(E), dated the 26th October, 1989 in the Gazette of India and subsequently amended vide No. GSR 52(E), dated 29th January, 1991.

[PART II—SEC. 3(1)]
NOTIFICATION

New Delhi, the 31st January, 1994

G.S.R. 47(B).—In exercise of the powers conferred by sub-section (1) read with clause (c) of sub-section (2) of section 35 of the Administrative Tribunals Act, 1985 (13 of 1985), the Central Government hereby makes the following rules further to amend the Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules 1988, namely:

1. (1) These rules may be called the Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Amendment Rules, 1994.

(2) They shall come into force on the date of their publication in the Official Gazette.

2. In rule 3 of the Tamil Nadu Administrative Tribunal (Salaries and Allowances and Conditions of Service of Chairman, Vice-Chairman and Members) Rules, 1988, for the abbreviation and figures “Rs. 7300-100-7600”, the abbreviation and figures “Rs. 7300-200-7500-250-8000”, shall be substituted.

[No. 11014/11/93-AT]
SARITA PRASAD, Jt. Secy.

Foot note:—The Principal Rules were published vide GSR 756(E), dated the 29th June, 1988 in the Gazette of India and subsequently amended vide notification No. GSR 1047(E), dated 13th December, 1989.